

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

**IA No. 229 of 2019
IN DFR No. 4168 of 2018**

Dated : 16th April, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of :

Captive Power Producers Association ... Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Anr. ... Respondent(s)

Counsel for the Appellant(s) : Mr. R. Chandrachud
Mr. Nitin Thukral

Counsel for the Respondent(s) : Mr. Raunak Jain
h/f Mr. Buddy A. Ranganadhan for R-1

Ms. Krishna Dayama
Ms. Saroj Bala for R-2

ORDER

Registry is directed to number the appeal.

This appeal arises out of the same MTR proceedings which was the subject matter in Appeal Nos. 311 and 315 of 2018. Those two appeals were disposed of recently by a judgment dated 27.03.2019. Since the controversy in the above two appeals was already discussed and disposed of by the said judgment, we are of the opinion, the instant appeal under DFR No. 4168 of 2018 is to be disposed of in terms of the judgment dated 27.03.2019 for the sake of convenience and identification.

Accordingly, the appeal under DFR No. 4168 of 2018 is disposed of. In view thereof, the IA No. 229 of 2019 does not survive and is disposed of.

(S.D. Dubey)
Technical Member
tpd/pk

(Justice Manjula Chellur)
Chairperson